

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 38/MP/2023**

- Subject** : Petition for approval of Central Electricity Regulatory Commission for inclusion of 400/220/66 kV GIS Pooling Sub-station Wangtoo (Sherpa Colony) of H.P. Power Transmission Corporation Limited under PoC mechanism for recovery of transmission charges under Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.
- Date of Hearing** : 19.2.2024
- Coram** : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner** : H.P. Power Transmission Corporation Limited (HPPTCL)
- Respondents** : Himachal Pradesh State Electricity Board Limited (HPSEBL)  
& Ors.
- Parties present** : Shri Anand K Ganesan, Advocate, HPPTCL  
Ms. Shivani Verma, Advocate, HPPTCL  
Shri Anmol Nair, Advocate, HPPTCL  
Ms. Nameeta Singh, Advocate, TPGPL  
Shri Swapnil Verma, CTUIL  
Shri Siddharth Sharma, CTUIL  
Shri Lashit Sharma, CTUIL  
Shri Gajendra Singh, NRLDC  
Shri Alok Mishra, NRLDC  
Shri Sunil Kannojiya, NRLDC

**Record of Proceedings**

Himachal Pradesh Power Transmission Corporation Limited (HPPTCL) has filed the instant petition praying for the inclusion of its 400/220/66 kV GIS Pooling Sub-station Wangtoo under the common pool for recovery of transmission charges under the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

2. Learned counsel for the Petitioner reiterated the submissions made by him on 29.5.2023 and 13.9.2023, regarding the evacuation of power being generated by HEPs going outside the State of Himachal Pradesh using Wangtoo Sub-station and its status to be considered as ISTS.

3. In response to a query of the Commission regarding the implementation of the Wangtoo Sub-station as an intra-State system, learned counsel submitted that the system was initially envisaged as an intra-State system. However, in the 18th Consultation



Meeting for Evolving Transmission Schemes in the Northern Region, held on 28.4.2023, it was decided that many of the hydro projects in the Satluj basin area, may seek connectivity through ISTS for which the proposed system, including Wangtoo Sub-station, will be used for evacuation of power under ISTS and the Petitioner was directed to take up the matter with the Commission.

4. In response to another query of the Commission as to whether other intra-State sub-stations in the area have also applied for or granted the ISTS status, learned counsel submitted that in a few cases, the intra-State sub-stations had applied for ISTS and the Commission in those cases has either directed to file details of power flow or has denied to grant the status of ISTS if less power is flowing in the associated transmission lines.

5. Learned counsels for the Respondents, THPPL and NRLDC submitted that they have filed their replies.

6. Learned counsel for the Petitioner submitted that the Petitioner has filed its rejoinders to the replies received from CTUIL, NRLDC and TPGL.

7. After hearing, the Commission directed the Petitioner to furnish the following information on an affidavit by 15.3.2024, with a copy to the Respondents:

- (i) Copy of the Ministry of Power Gazette Notification dated 13.4.2023.
- (ii) Present status of Shongtong Karcham HEP (STKHEP) & Tidong HEP with schedule of commissioning of these Power Projects.

8. The Commission also directed CTUIL to submit the following information on an affidavit by 15.3.2024 with a copy to the other parties:

- (i) The generation schedule of Shongtong HEP as per the 18<sup>th</sup> CMETS of NR held on 28.4.2023 is 1.7.2026. The present status of the transmission system for evacuation of power from Shongtong Karcham HEP (STKHEP) & Tidong HEP.

9. The Commission further directed the Petitioner and Respondents to submit their respective Written Submissions, if any, by 15.3.2024, with advance copies to the other parties.

10. The Commission directed the parties to comply with the above timeline and observed that no extension of time would be granted.

11. Subject to the above, the Commission reserved the order in the matter

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

